

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 108**  
**(IB)-441(PB)/2018**

**IN THE MATTER OF:**

Bank of India	....	Applicant/petitioner
v.		
M/s. Advance Navotpad Surfactants Ltd.	....	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 19.07.2019**

**Coram:**

**SH. R. VARADHARAJAN,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. V. K. SUBBURAJ,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP	Mr. H.S. Kohli, Adv.
For the Unsuccessful Resolution Plan Applicant	Mr. Hemant Nahata
For the Respondent	Mr. Pankaj Seth, Mr. Satish Chandra Sharma & Mr. Subhash Kumar, Advs.

**ORDER**

**CA-1177(PB)/2019**

Ld. Counsel for the Resolution Professional as well as for the respondent No. 1 to 5 are present. This is an application filed by the Resolution Professional seeking for the liquidation of the corporate debtor under Section 33 (2) of Insolvency & Bankruptcy Code, 2016. The unsuccessful resolution applicant is also present in person namely Mr. Hemant Nahata. Further Ld. Counsel for the Board of Directors of the corporate debtor whose power stand suspended is also present. Objections, if any, to this application is allowed to be filed by the unsuccessful resolution applicant as well as respondent

No. 1 to 5 in CA-132(PB)/2019. A period of seven days time is granted from today for filing reply with a copy in advance to the counsel opposite.

List on 07.08.2019.

**CA-132(PB)/2019**

An application moved by the Resolution Professional under Section 19(2) & 19(3) of Insolvency & Bankruptcy Code, 2016 seeking further directions in relation to co-operation which is required to be extended by the respondent by production of documents as detailed at page No. 73 & 74 of the typed set filed along with the application. It is represented by Ld. Counsel for the applicant-Resolution Professional that despite repeated request documents as detailed in page No. 73 & 74 has not been furnished by the respondents. On the contrary Ld. Counsel for the respondents represents that co-operation has been extended to the Resolution Professional and that the Resolution Professional has been entrusted with the details as sought for at page No. 73 & 74 of the typed set filed along with the application. Ld. counsel for the RP outright rejects the above contention of the respondents and states that none of the documents have been made available as on date. It is brought to the notice of this Tribunal that application was filed as early as 17.01.2019 and 270 days period have also expired on 24.06.2019 in relation to the CIRP. Taking into consideration the submissions of Ld. Counsel for the applicant we direct the respondents to furnish all the documents as listed in page No. 73 & 74 of the said application within a period of 10 days from today. If certain documents contained documents

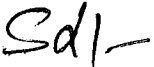


have already been made available, the respondents are directed to file the acknowledgements given in relation to furnishing the said documents as given by the Resolution Professional for having received the same. Let compliance of the above order be done within ten days from today failing which this Tribunal will be forced to initiate appropriate proceedings in relation to the non-compliance of the order passed as above.

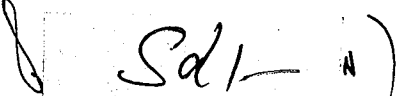
CA-132(PB)/2019 stands disposed of.

**CA-270(PB)/2019**

This is an application filed by the Resolution Professional under Section 66(1) & (2) of Insolvency & Bankruptcy Code, 2016 read with attendant regulations. Ld. Counsel for the respondent represents that reply has been duly filed in relation to the application. In the circumstances post the matter on 07.08.2019.



**(V. K. SUBBURAJ)**  
**MEMBER (TECHNICAL)**



**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**